

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

422(ND)2017

COARM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2019**

**NAME OF THE COMPANY: Sh. Sanjay Kumar Jain & Ors. Vs. Bay
Securities Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Jaswant Singh, PCS

Present for the Respondent: Mr. O.P. Chopra, Director

ORDER

Request for adjournment is being made by the respondents as the counsel is not present in court despite a pass over.

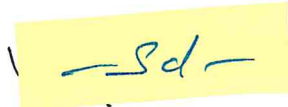
It is also argued on behalf of the petitioner that despite directions to produce notice of the Board Meetings, and corroborative evidence of dispatch, the minutes recording the resolution, the attendance sheet of parties, the same have not been shared with the Petitioner.

(Ginni)

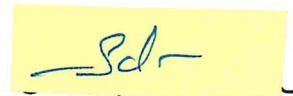
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Mr. Anurag Sharma, RP in this case repudiates the submission. He has categorically confirmed that the claim of the applicant as a home buyer has been duly verified and accepted.

No further directions are required. Matter be listed subject to pronouncement in the pending applications.



(V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)